

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL- SOUTHERN  
CHENNAI**

**ORIGINAL APPLICATION NO. 189 OF 2020 (SZ)**

**BETWEEN**

Anumula Revanth Reddy..

Applicant

AND

The State of Telangana  
Rep. by its Chief Secretary  
& 8 others

Respondents

**REPORT OF THE JOINT COMMITTEE**

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**Place: Hyderabad**

**Date:**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL - SOUTHERN ZONE AT CHENNAI**

**ORIGINAL APPLICATION NO. 189 OF 2020 (SZ)**

**BETWEEN**

Anumula Revanth Reddy...  
Applicant

AND

The State of Telangana  
Rep. by its Chief Secretary  
& 8 Others

..... Respondents

**JOINT COMMITTEE INSPECTION REPORT SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE AT CHENNAI**

1. It is humbly submitted that Hon'ble National Green Tribunal, Southern Zone at Chennai in their order O.A.No. 189 of 2020 have pleased to constitute a joint committee comprising of (1) District Collector, Ranga Reddy (2) A senior official from Ministry of Environment Forests and Climate Change (MoEF&CC), Regional office, Chennai (3) Senior Officer from Lake Protection Committee to inspect the area in question and submit factual report and action taken report if there are any violations regarding the clearance of permission granted to the respondents in implementing their project including imposition of environment compensation and removal of encroachment if any found.

2. It is humbly submitted that in pursuance of the orders passed by the Hon'ble NGT following officials have inspected the area in question located in Puppalguda Gandipet Mandal Ranga Reddy District on 07.10.2020 at 9.00 A.M.

The committee had visited the *My Home DLF Avatar Project*. The project site is plotted on Survey of India Topographical map covering 2 Km radius (Map 1). This Topo map is the base for all the projects based on which Environmental clearance is issued.

1. As on the date, the project is completed and occupied after obtaining the Final Occupancy Certificates from Fire Services Department vide letter bearing no. 175660002019 dated 08.04.2019, 185620002019 dated 08.04.2019, 185660002019 dated 08.04.2019, 185670002019 dated 08.04.2019, 185680002019 dated 08.04.2019, 324890002020 dated 15.02.2020, 324920002020 Dated 15.02.2020, 324930002020 dated 15.02.2020 32940002020 dated 15.02.2020, 324950002020 dated 15.02.2020

HMDA has issued Occupancy Certificate vide proceedings Nos 6547/MSB/ORRGC/PLG/H/2011 dated 24.05.2019 and 6547/MSB/ORRGC /PLG/H/2011 dated 27.04.2020

2. As per the village Revenue map (Map 2) and as per the Topo sheets of Poppalaguda village, there is no encroachment of Narsingi Lake 2 and Mushkin Cheruvu by M/s My Home Avatar project situated at land in Sy.Nos.217 (P), 218, 219, 220 221, 222, 223, 224 and 225 of Narsingi Village and Sy.Nos.263, 264, 265, 266 and 267 (P) of Puppalguda village, Gandipet Mandal (erstwhile Rajendranagar Mandal), Ranga Reddy District, Telangana.
3. Hydrological data on the RLs of the said water bodies are as stated below:  
Nagireddy Kunta is on the other side of the Outer ring road which is at the level of 531m. Muskin Cheruvu at the level of 533m Narsing Lake is at the level of 528m  
Detailed hydrological map is enclosed (Map 3)
4. As per the Topo map, there is no connection between Muskin Cheruvu and Nagireddy Kunta through any streams. The same can be observed from the Topo map attached hereto. As per the Topo map there is no water canal/channel is passing through the My Home Avatar project situated at land in Sy.Nos.217 (P), 218, 219, 220 221, 222, 223, 224 and 225 of Narsingi Village and Sy.Nos.263, 264, 265, 266 and 267 (P) of Puppalguda village, Gandipet Mandal (erstwhile Rajendranagar Mandal), Ranga Reddy District, Telangana. As per the Google 2003 image an agricultural outlet channel from Sy.no. 272 and 273 passes is feeding the agricultural fields. However in Google 2008 image it appears a drastic change in Land Use Pattern and the water drain coming from Sy. No, 272 and 273 is not seen (Maps 4 and 5).
5. All the documents submitted by the proponent are also on the MOEF &CC site
6. M/s.DLF Homes Ltd is the Land Owner and Principal Developer of the Land and has obtained EC in its name. After obtaining EC it has entered into Joint Development with My Home Constructions for development of the project and DLF continues to be the land owner and Joint Developer of the project. There is no change of ownership till the end of the project. Hence the amendment of EC is not required.
7. As per the topo sheet, google image and contour map and hydrological map there is no water channel that connects Mushikin Cheruvu to Nagireddy kunta which is on other side of ORR. Based on this data no obstruction is caused by huge constructions by M/s My Home DLF Avatar Project. However, there are couple of streams that flow from Mushkin Cheruvu towards south west and join Narsing lake 2 as shown in maps.

8. As per Topo map, there is no natural canal flows from Narsingi Lake 2 and Mushikin Cheruvu of Puppalguda village is passing through My Home DLF Avatar Project site. The same is observed in Google images also. As per the Google 2003 image an agricultural outlet channel from Sy.no. 272 and 273 passes is feeding the agricultural fields. However in Google 2008 image it appears a drastic change in Land Use Pattern and the water drain coming from Sy. No, 272 and 273 is not seen (Maps 4 and 5). Based on this data it appears that there is no diversion of natural flow from Narsingi Lake 2 and Mushikin Cheruvu of Puppalguda village.
  
9. Musi River flows near Manchirevula village, Rajendra nagar mandal, Ranga reddy district where NCC Urbana Ventures by M/s NJC Avenues pvt. Ltd. In Manchirevula village survey no. 478 (p), 479 (p), 482 (p), 483 (p), 486 (p) and 491. The authorities have accorded building permission on the consultation of irrigation department with vide reference Lr, no. SE/HL&WMBC/871 dated 22/06/2012, only on the condition of compulsory construction of 9MT width covered drain for the free flow of natural drain/flood water. My Home Avatar project situated at land in Sy.Nos.217 (P), 218, 219, 220 221, 222, 223, 224 and 225 of Narsingi Village and Sy.Nos.263, 264, 265, 266 and 267 (P) of Puppalguda village is far away from the River Musi. However as per the map, there is a raw water channel from Osmansagar to Asifnagar is passing on the northern boundary of the Project site and 30 meters is left which includes green belt, shoulders, carriage way, footpath and buffer zone. DLF My Home Avatar Building premises is situated 30 meters from the bank of the raw water channel (Map 6 ). Since the Layouts along the conduit should have a minimum of 9meters wide road plus green belt to a maximum of 100 feet to act as buffer, the proponent has developed 4.5 meters green belt, 1 meter shoulder, 10 meters drive way (road), 2.5 meters foot path and left 12 meters as buffer zone.
  
10. As per the topo map there are no water bodies are present in the proposed project therefore in the Environmental Clearance no water bodies were mentioned and no action plan has been specified. All the documents submitted by the proponent are also on the MOEF &CC site.
  
11. As per the map, there is a raw water channel from Osmansagar to Asifnagar is passing on the northern boundary of the DLF My Home Avatar Project site. The proponent had left 30meters from the raw water channel which includes green belt, shoulders, carriage way, footpath and buffer zone. DLF My Home Avatar Building premises is situated 30 meters from the bank of the raw water channel (Map 6 ). Since the Layouts along the conduit should have a minimum of 9mtrs wide road plus green belt to a maximum of 100 feet to act as buffer. The proponent has developed 4.5 meters green belt, 1 meter shoulder, 10 meters drive way (road), 2.5 meters foot path and left 12 meters as buffer zone. The details are given in the map no.

12. The GO 111, 3 (ii) reads

*"For the protection of raw water channel from Osmansagar to Asifnagar no layout or building permission should be granted by Municipal Corporation of Hyderabad / Hyderabad Urban Development Authority / Director of Town and Country Planning up to a maximum of 100 ft from the conduit site boundary. While approving the layouts along the conduit, a minimum of 9 mtrs wide road plus green belt to a maximum width of 100ft should be insisted to act as buffer on either side of conduit and the green belt shall be accounted as part of mandatory open space to be left the layout. Drainage pipe lines must be laid parallel to the conduit and no sewerage/sullage water discharged shall be allowed from the layouts towards the conduit"*

DLF My Home Avatar Building premises is situated 30 meters from the bank of the raw water channel (Map 6 ). The Layouts along the conduit should have a minimum of 9mtrs wide road plus green belt to a maximum of 100 feet to act as buffer. The proponent has developed 4.5 meters green belt; 1 meter shoulder, 10 meters drive way (road), 2.5 meters foot path and left 12 meters as buffer zone. It appears that there is no deviation of GO 111. However, mandatory setbacks and build rules pertaining to the construction in the jurisdiction of GO 111 the competent authority is HMDA. The project land does not fall in the areas listed in G.O.Ms.No.111 dated 08.03.1996. However, a raw water channel is passing near by the project site (outside of the project site) and the company has obtained No Objection Certificate ("NOC") from Hyderabad Metropolitan Water Supply and Sewerage Board ("HMWS&SB). As per the NOC issued by HMWS&SB, the company shall maintain a maximum width of 100 ft from the conduit as buffer zone and the same shall be treated as part of mandatory open space. Upon inspection of the project, the company complied with the conditions of HMWS&SB NOC and other statutory permissions while developing the project.

13. Further it is observed that the Developers have not encroached / obstructed / damaged the flow of natural water from Narsingi Lake -2, Muskin Cheruvu to Nagireddy Kunta. They are not located adjacent to the project site and there is no common water channel connecting these 3 water bodies. The NOC from Irrigation Department is required only in case, if the project site is bounded by any water body or any notified / defined water channels / streams passing through the project site. In the present case the NOC from Irrigation may not be required.

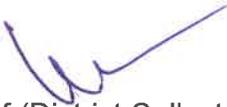
14. The developer has submitted its proposal along with detailed report, maps and presentation in the State Level Expert Appraisal Committee ("SEAC") meetings held on 18.08.2015, 17.11.2015 and 09.12.2015 and after examination of the site position and impact on environment in accordance with EIA notification, 2006, the SEAC & SEIAA has issued the Environmental Clearance bearing no. SEIAA/TS/RRD-71/2015 dated 31.12.2015 to the project.

15. Following documents are submitted as Annexure for kind perusal of Hon'ble NGT

- (1) Topo Sheet
- (2) Revenue Village Map
- (3) Contour map
- (4) Google Imagery 2003.
- (5) Google Imagery 2008
- (6) Drawing of the Osmansagar-Asifnagar water channel passing northern side of the project
- (7) HMDA Master Plan
- (8) Environmental Clearance issued by SEIAA
- (9) NOC from HMWS & SB
- (10) CFO issued by TS PCB
- (11) Occupancy Certificates issued by HMDA.

16. The above report is submitted for kind perusal and further orders of Hon'ble NGT

1.

  
(Representative of (District Collector, Ranga Reddy))

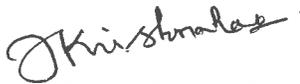
*Spl. Dy Collector, Land Protection, Collector, Ranga Reddy, (TS)*

2.



(Dr. E. Arockia Lenin, Scientist C (Member, Ministry of Environment Forests, and  
Climate Change (MoEF&CC)

3.



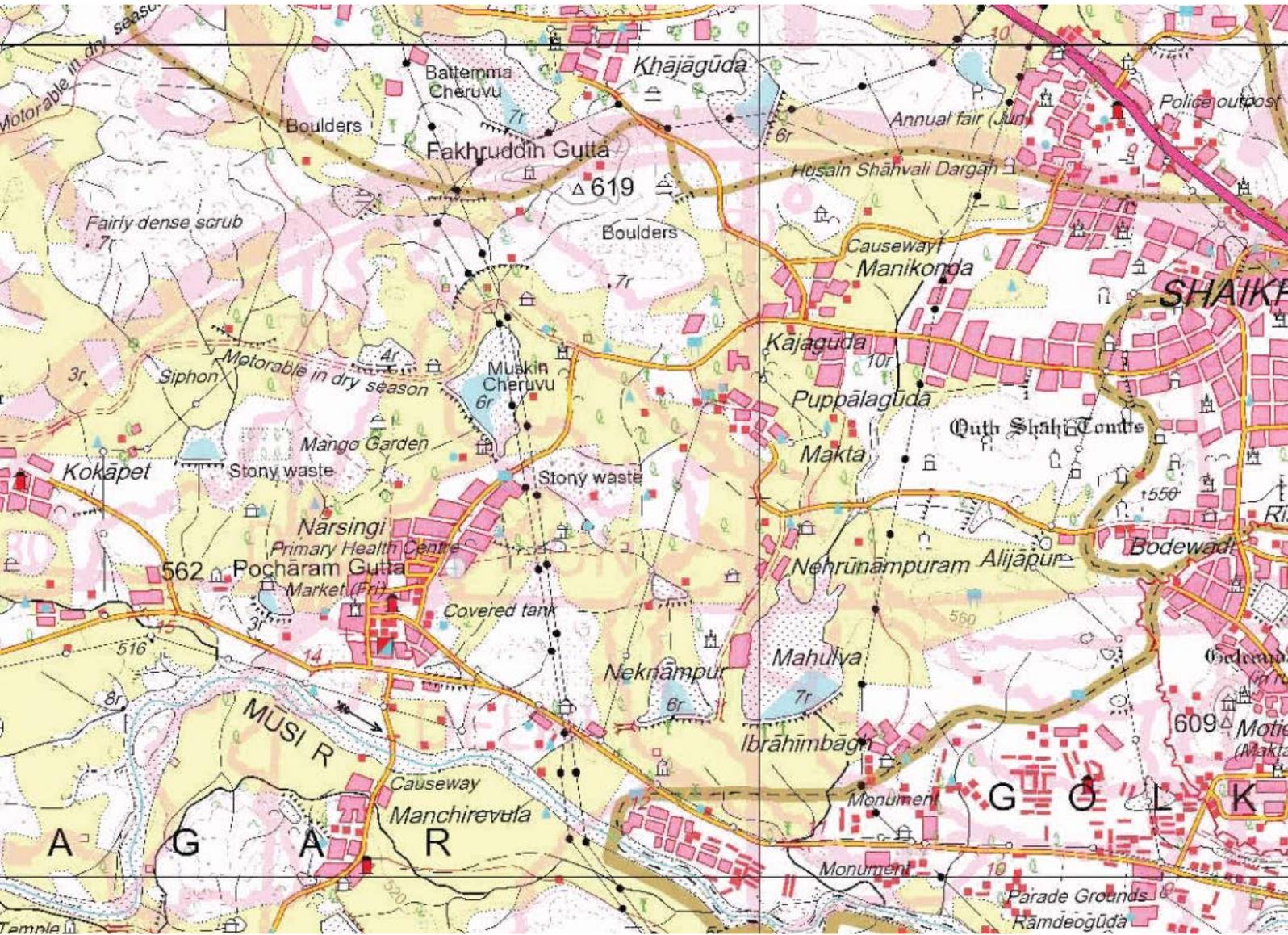
(Executive Engineer, Lake Protection Committee)  
HMDA

4.

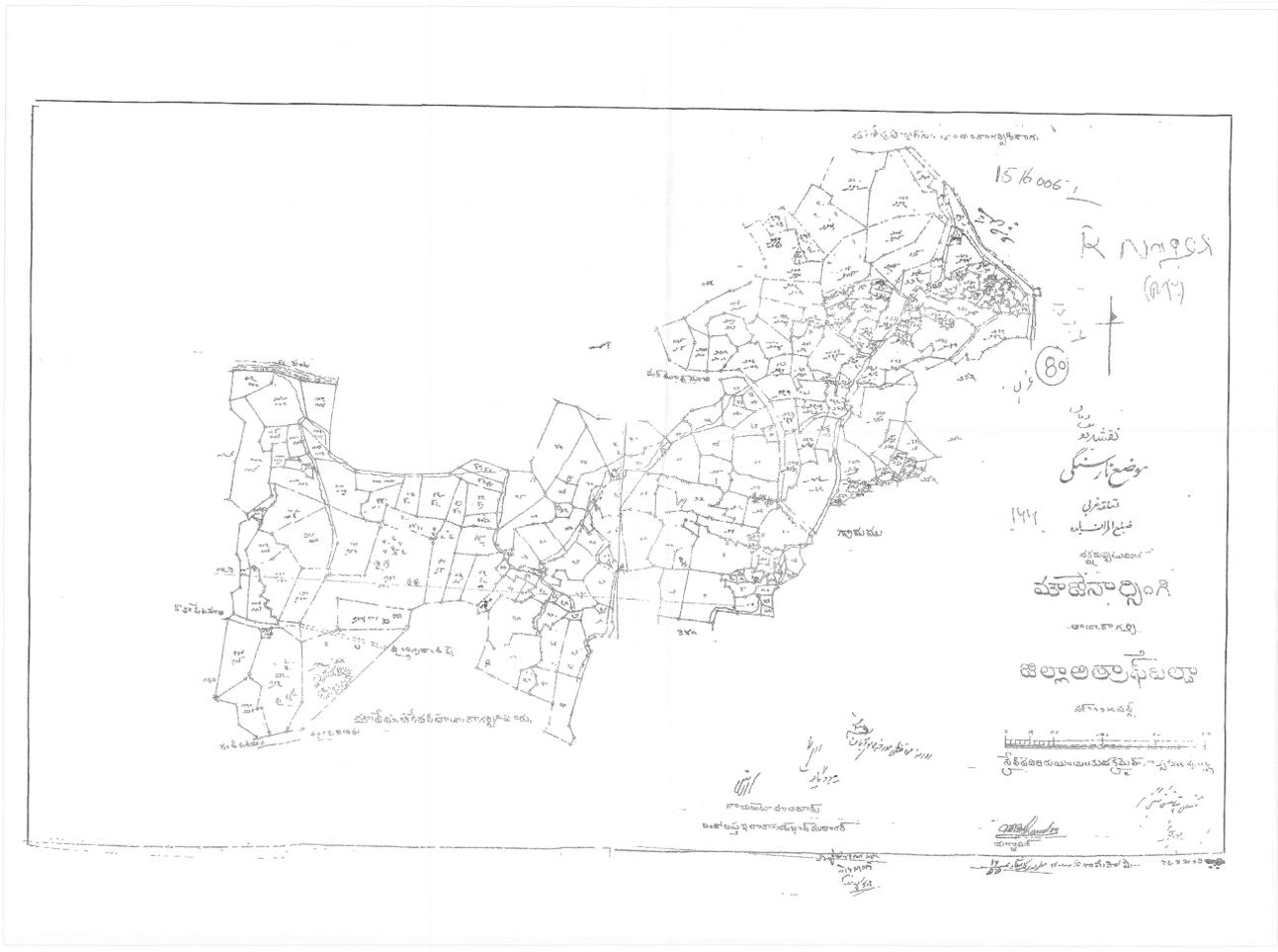


Director Planning-I, Hyderabad Metropolitan Development Authority  
(Representative of Metropolitan Commissioner, HMDA)

Annexure-1

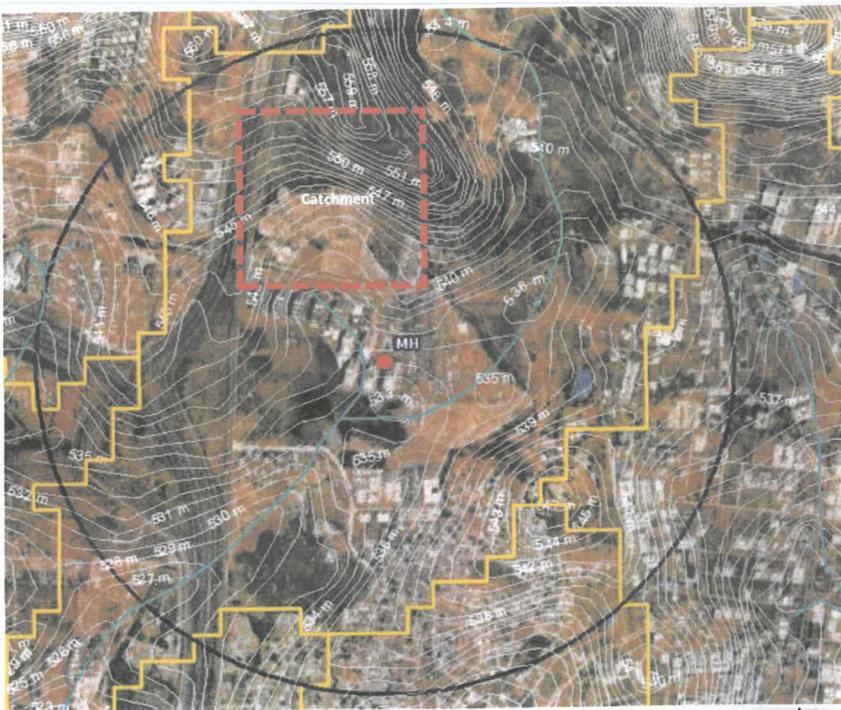


# Annexure-2



## Annexure-3

Contour Map ③



## Micro-Watershed/Catchments

- Site falls in down stream to the Muskin Tank
- Stream from Muskin tank is flowing along southern boundary of the Site
- Undefined or water flow path with limited catchment was observed at Site

Annexure-4



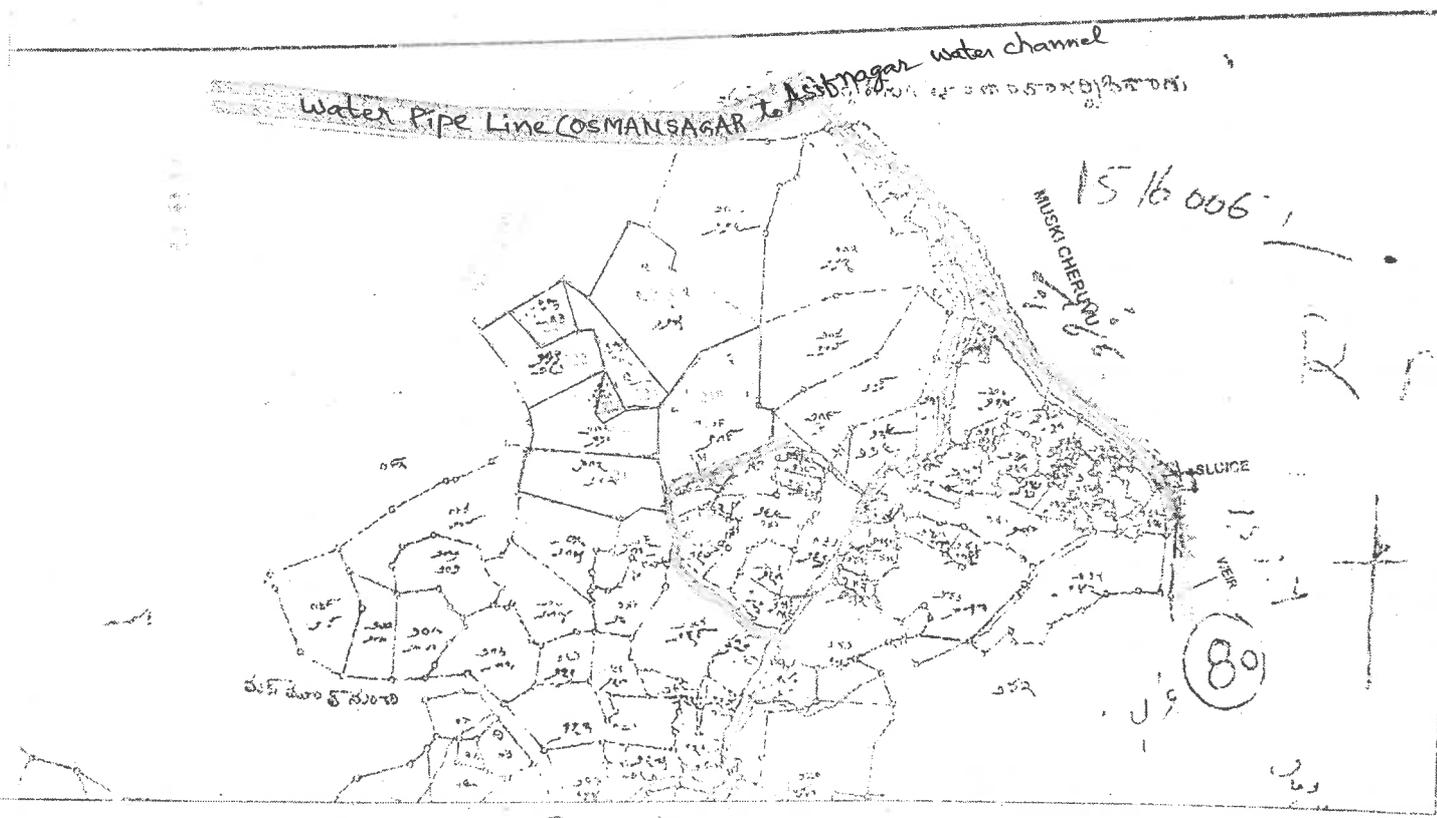
Annexure-5

5



### Annexure-6

LOCATION MAP IN SV. NO. 253, 264, 255, 200, 287, 259, 270 SITUATED AT PUFFALAVUDA VILLAGE,  
 S/SV. NOS. 217, 210, 219, 220, 221, 222, 223, 224, 225 SITUATED AT NARSING VILLAGE,  
 GANDIPET MANDAL, PANGA REDDY DIS.

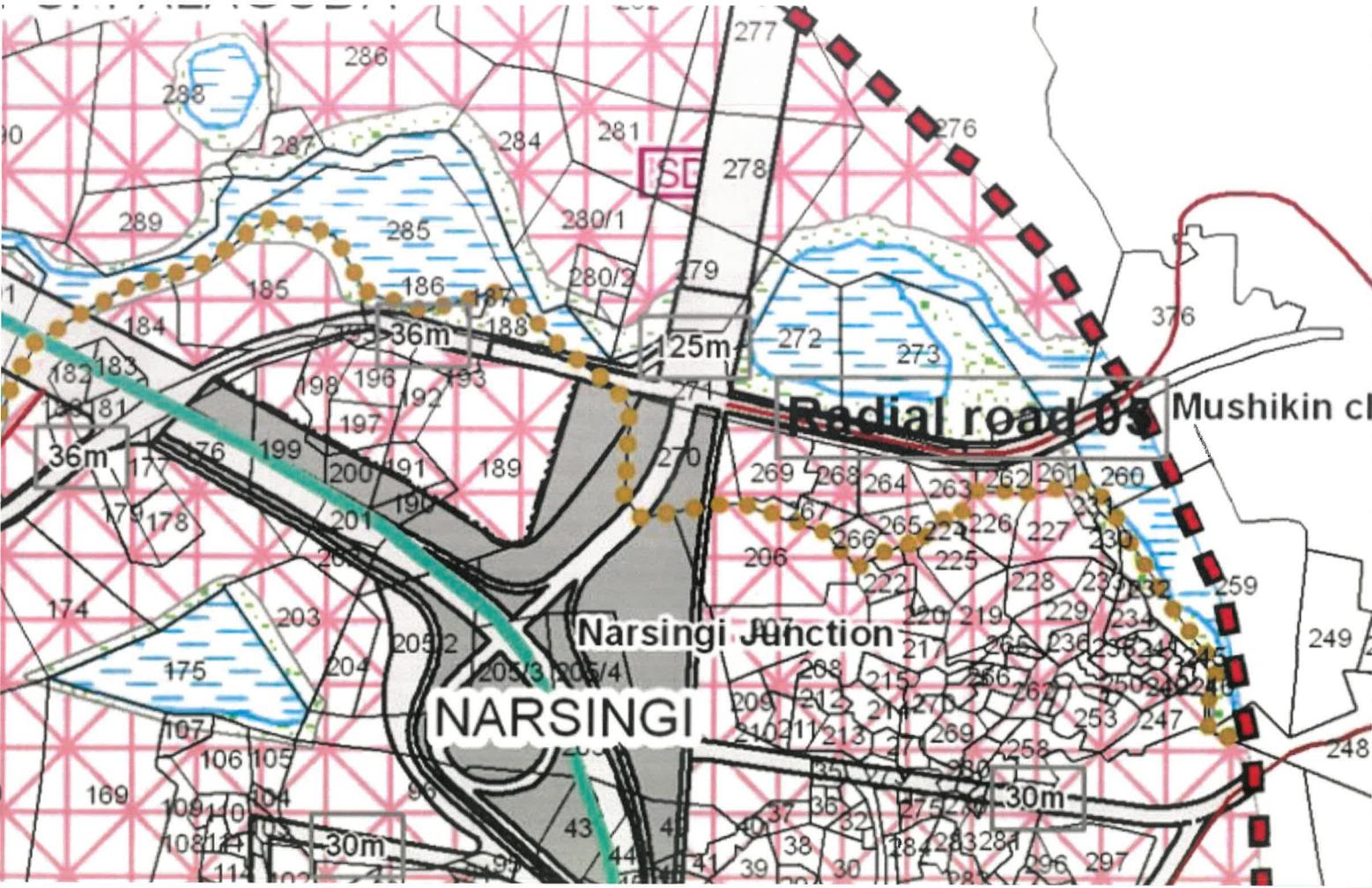


P. Sankar  
 District Engineer

CHANDRASEKHAR  
 District Engineer

Annexure-7

(7)





BY REGD. POST WITH LACK DUE

Order No. SEIAA/TS/RRD-71/2015 2242-

Dt:31.12.2015.

**Sub:** SEIAA, TS "Residential Complex" of M/s. DLF Home Developers Limited, Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District – Environmental Clearance – Issued – Reg.

- I. This has reference to your application submitted vide Ir. dt. Nil received on 15.07.2015 and subsequent Ir.dt. 28.10.2015 seeking Environmental Clearance for the proposed Residential Construction Project titled "Residential Complex" of M/s. DLF Home Developers Limited, Sy. No. 217 (P), 218, 219, 220, 221,222, 223, 224, 225 of Narsingi (V) & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Ranga Reddy District. The capital cost of the project is Rs. 850 Crores. The proposed site falls within the 10 km radius of Himayatsagar and Osmansagar Lakes. But, the above village is not listed in the 84 list of villages within 10km catchment area of Himayatsagar and Osmansagar Lakes, as mentioned in the G.O.Ms.No. 111 M.A, dt. 08.03.1996 issued by the MA&UD Dept., Govt. of AP (Combined State).
- II. It is noted that the proposal is for Township & Area Development Project in a total plot area of about 96,529.8 Sq.m. Area affected by the road widening is 5,156 Sq.m. Net area of the plot is 91373.8 Sq.m. Out of that, Green area is 12,208.6 Sq.m. The total Built-up area is 6,05,719.24 Sq.m. The project consists of 10 Residential Blocks (3B + G + 30 Floors) to accommodate 2780 units and Amenities Block (G + 4 Floors). Parking area to be provided is 1,95,539.2 Sq.m., to park about 4365 four wheelers and 153 two wheelers. The amenities to be provided includes Sewage Treatment Plant (STP), Community center, MSW Segregation point, D.G. Sets for emergency supply – 20 x 200 kVA and 1 x 100 kVA
- III. The source of fresh water is HMWS&SB. The total water requirement during occupational stage is 2167 KLD. Out of that, fresh water requirement is 1493 KLD & treated recycled waste water is 674 KLD. Quantity of sewage generated is 1841 KLD. It is proposed to treat the sewage in two STPs each of capacity 1000 KLD. The treated waste water is to be used for: flushing the toilets, and development of greenery. The excess treated waste water shall be discharged into the public sewer lines. The Garbage (7000 kg/day) generated is to be sent to Municipal Solid Waste disposal site, STP sludge (172 kg/day) is to be used as manure, used oil and used batteries are to be sent to Authorized Recyclers.
- IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on 18.08.2015 & 17.11.2015. The project is exempted from Public Hearing as it is a Township & Area Development Project. Based on the information furnished, presentation made by the proponent and the consultant M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) Telangana, in its meeting held on 09.12.2015 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**PART – A: SPECIFIC CONDITIONS****I. Construction Phase:**

- i. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc.. The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ii. A First Aid Room shall be provided in the project both during construction and operation of the project.
- iii. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- iv. Disposal of debris waste, muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- v. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- vi. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- vii. Any hazardous waste including biomedical waste, if any, should be disposed of as per applicable Rules & norms with necessary approvals of the Telangana State Pollution Control Board.
- viii. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
- ix. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- x. Ambient noise levels should conform to the residential standards both during day and night as notified by the MoE&F, GOI from time to time. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
- xi. As per the provisions of Fly Ash Notification No: S.O. 2804 (E), dt. 03.11.2009, every construction agency engaged in the construction of buildings within a radius of hundred kilometers from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as: cement or concrete, fly ash bricks or blocks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
- xii. Ready mixed concrete must be used in building construction.
- xiii. Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.

- xiv. Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- xv. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xvi. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- xvii. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices of sensor based control.
- xviii. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.
- xix. Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- xx. Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
- xxi. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- xxii. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- xxiii. The proponent shall put tarpaulin on scaffolding around the area of construction and the building
- xxiv. The proponent shall fully cover any kind of construction material stored in the site, in all respects so that it does not disperse in the Air in any form. The dust emissions from the construction site should be completely controlled and all precautions taken in that behalf. The proponent shall control dust emissions if any by fixing sprinklers, creation of green belt/Air barriers, etc..
- xxv. All construction material and debris shall be carried in the trucks or other vehicles which are fully covered and protected so as to ensure that the construction debris or the construction material does not get dispersed into the air or atmosphere.
- xxvi. The vehicle carrying construction material and construction debris of any kind should be cleaned before it is permitted to ply on the road after unloading of such material.
- xxvii. Every worker working on the construction site and involved in loading, unloading and carriage of construction material and construction debris shall be provided with masks to prevent inhalation of dust particles. The proponent shall provide all medical help, investigation and treatment with the workers involved in the construction material and debris relatable to dust emission.

- xxviii. The proponent shall compulsorily use wetjet in grinding and stone cutting, if any.
- xxix. The proponent shall provide wind breaking walls around the construction site.
- xxx. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

## II. Occupational Phase:

- i The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Telangana State Pollution Control Board. Sewage Treatment Plant should be monitored on a regular basis. No waste water shall be discharged outside the premises until outlet is connected to public sewer line. Till such time, the excess treated sewage, if any, is to be discharged into an artificial pond within the premises and can be utilized for recreational purpose.
- ii The proponent shall achieve BOD of less than 10 mg/lr for the treated waste water, as committed by the proponent.
- iii Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- iv The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The organic waste shall be composted.
- v The D.G. Sets shall be provided with acoustic enclosures and adequate stack height as per CPCB norms. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to E (P) Rules prescribed for air and noise emission standards.
- vi Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Telangana State Pollution Control Board.
- vii The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the MoE&F, GOI/CPCB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- viii Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- ix Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided.
- x Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- xi Adequate number of parking spaces shall be provided for visitor vehicles. Rest room facilities should be provided for service population. The proponent shall provide public convenience facilities such as toilets, bathrooms, waiting rooms etc. for the drivers, workers etc. so as to maintain cleanliness/hygienic conditions in the surroundings of the project.

- xii The proponent shall comply with Energy Conservation Practices, Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted. Use of solar panels may be done to the extent possible.
- xiii Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
- xiv Green area of at least 10% of the site area shall be developed and maintained.

**Part – B. General Conditions:**

- i. **This order is valid for a period of 7 years from the date of issue of this order.**
- ii. "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board under Air and Water Act before the start of any construction work at site.
- iii. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports in hard and soft copies to the SEIAA and Ministry's Regional office, Chennai on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- iv. Officials from the Regional Office of MoEF&CC, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office, MoEF&CC, Chennai.
- v. In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this SEIAA. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS.
- vi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vii. The project proponent shall obtain all other statutory clearances, as applicable, from the competent authorities.
- viii. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Telangana State Pollution Control Board. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Chennai.
- ix. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- x. The funds earmarked for environmental protection measures (Capital cost Rs. 2068 Lakhs Recurring cost Rs. 48.81 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA and Ministry's Regional Office located at Chennai.

- xi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986 without any prior notice.
- xiv. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri A. Srinivas, GM (Projects),  
M/s. DLF Home Developers Ltd.,  
6-3-1090, Ground Floor, C-Block,  
TSR Towers, Rajbhavan Road,  
Somajiguda, Hyderabad – 500 082

//T.C.F.B.O//

*31/11/2015*  
SENIOR ENVIRONMENTAL ENGINEER  
(Unit Head – III)

## Annexure-9

### HYDERABAD METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD



[www.hyderabadwater.gov.in](http://www.hyderabadwater.gov.in)  
Metro Customer Care Tel: 155313

OFFICE OF THE CHIEF GENERAL MANAGER (E),  
TRANSMISSION CIRCLE, HMWSSB,  
KHAIRATABAD, HYDERABAD- 500 004 T.S

### NO OBJECTION CERTIFICATE

Sub:-HMWSSB- Transmission Circle- Application of **M/s My Home Constructions Pvt. Ltd - Permission for Construction of Radial Road No.5 at Puppalaguda Narsingi Village, Gandipet (M), R.R. District - NOC Issued-Regarding.**

- Ref:-1) Representation of M/s My Home Constructions Pvt. Ltd., Dated: 30/06/2018 addressed to MD, HMWSSB
- 2) G.O.Ms No.111, Dated: 08-03-1996.
  - 3) Govt. Memo No.261/I 1/2006 M.A. & U.D(I 1) Dept., Dated: 16-07-2007
  - 4) T.O.Memo No. CGM (E)/T.C/T1/Dn. XVII/NOC/2018-19/1274, Dt:16/07/2018 w.r.t. MD, HMWSSB CC No. 3125. Dtd: 05/07/2018.
  - 5) Director (Technical) Office memo No. 451/Encls, Dated: 18/07/2018 addressed to GM(E), O&M Division No.XVII, Bhojagutta.
  - 6) GM (E)/O&M Div.XVII, Bhojagutta Lr. No.GM(E)/O&M Div.XVII/NOC/2018-19/547, Dated: 28-07-2018
  - 7) Director (Tech), HMWSSB Memo No. DT/DCE-S9/NOC/2018-19/ 509/A, Dated: 31/07/2018.

Vide reference 7<sup>th</sup> cited, am authorized to issue 'No Objection Certificate' to **M/s My Home Constructions Pvt. Ltd** for "NO Objection Certification" from HMWSSB to enable for applying permission from for development of Master Plan of HMDA, Radial Road No 5 which is proposed for connectivity from Mehdipatnam to ORR Service Road at Puppalaguda Village from KM +325 to KM 5+800 along the Heritage Channel (Raw Water Conduit) Gandipet (M), Rajendra Nagar, Rangareddy District. The General Manager (Engg), O&M Div.No XVII, Bhojagutta vide reference 6<sup>th</sup> cited has informed that the site was inspected on 28-07-2018 along with DGM(E) and Manager (E), Osmansagar and observed that the applicant's site is located all along the southern side of Osmansagar Raw Water Conduit from ORR Service Road in between Chainage Ch.Nos 167.00 and 178.00. The applicant has requested to accord permission to develop the Radial Road No 5 on Northern side and approach Road on Southern side by providing Ramp at a length of about 100.00 Rmt by Constructing a Bridge over the Raw water Conduit. During the inspection the applicant has requested to give permission to construct a Culvert at Ch. No. 178.00 to Cross the Conduit.

HMWSSB has no objection for obtaining permission from HMDA for development of Master Plan of HMDA, Radial Road No.5 which is proposed for connectivity from Mehdipatnam to ORR Service Road at Puppalaguda Village from KM +325 to KM 5+800 along the Heritage Channel (Raw Water Conduit) Gandipet (M), Rajendra Nagar, Rangareddy District. As per G.O.Ms.No.111 M.A dt:08.03.1996, under point no 3 (ii) the condition for protection of raw water channel from Osmansagar to Asifnagar is that no layout or building permission should be granted by Municipal Corporation of Hyderabad / Hyderabad Urban Development Authority / Director of Town and Country Planning up to a maximum of 100 ft from the conduit site boundary.

Contd...2.

:2:

While approving the layouts along the conduit, a minimum of 9 mtrs wide road plus green belt to a maximum width of 100ft should be insisted to act as buffer on either side of conduit and the green belt shall be accounted as part of mandatory open space to be left in the layout and draft notification vide Govt. Memo No 261/11/2006, dt.16.07.2007 in annexure-III special measures recommended by the committee (copy enclosed) and with the following conditions.

- The applicant has to construct the retaining wall slab culverts as per the IRC Standards as per the drawings enclosed for crossing C.R.S. masonry Raw Water Conduit at Ch. No. 167.00 near ORR service Road and Ch No 178.00.
- The applicant has to follow the provisions of G.O. Ms 111 for protection of the Osman sagar Raw Water Conduit while under taking developments/Constructions in their site on southern side of existing Raw water conduit.
- No blasting activity should be carried out during the construction work, which causes damages to the Raw water conduit.
- Heavy vehicles should not move across the Raw water conduit
- The tentative cost of Rs. 35.00 lakhs for shifting of 800mm dia RCC (Six MGD line) pipeline at Two (2) Locations i.e., Ch No. 167.00 and Ch No 178.00 are to be borne by the applicant for development of Radial Road No 5 as consented by them in their letter addressed to the under signed

*[Handwritten Signature]*  
CHIEF GENERAL MANAGER (ENGG),  
TRANSMISSION CIRCLE

*[Handwritten Date]*  
21/11/07



**TELANGANA STATE POLLUTION CONTROL BOARD**

REGD. POST WITH ACK.DUE

**CONSENT ORDER FOR ESTABLISHMENT**

ORDER NO. 16012314980 -952

DATED: 11/07/2016.

**Sub:** TSPCB - Consent for Establishment – Proposed Residential Complex Construction Project by M/s. DLF Home Developers Limited at Sy.No.217(P), 218, 219, 220, 221, 222, 223, 224, 225 of Narsingi (V), & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District - Consent for Establishment of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 - Issued - Reg.

**Ref:**

1. E.C order dt.31.12.2015 issued by SEIAA.
2. Proponent's CFE Application No. 314980 Dt. 18.05.2016.
3. R.O's verification report dt. 16.06.2016.
4. CFE Committee meeting held on 25.06.2016.

1. In the reference 2<sup>nd</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) of the Board for the proposed Residential Complex Construction Project with a project cost of Rs. 850 Crores.

S.No.	Product	Capacity	Unit
1	10 Residential Blocks with (3B+G+30 floors) to accommodate 2780 units and Amenities Block (G+4 floors), Parking area to park about 4365 4-wheelers and 153 2-wheelers; Amenities: STP, Community Center, MSW segregation point & DG sets.	Total area - 96,529.8 Sq.m; Built up area - 6,05,719.24 Sq.m; Greenbelt area -12,208.6 Sq. m; Parking area- 1,95,539.2 Sq.m	Sq.m.

2. As per the application, proposed project is to be located at Sy.No.217(P), 218, 219, 220, 221, 222, 223, 224, 225 of Narsingi (V), & 263, 264, 265, 266, 267(P) of Puppalguda (V), Rajendranagar (M), Rangareddy District.

3. The above site was inspected by the Environmental Engineer, Regional office, Rangareddy-I, T.S Pollution Control Board and observed that the site is surrounded by

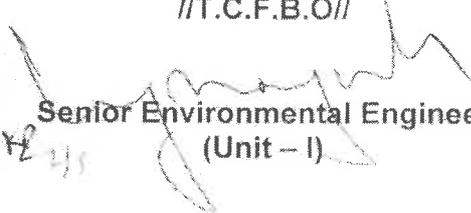
NORTH	Road
SOUTH	Open land
EAST	Residential Houses
WEST	Road

4. The Board, after careful scrutiny of the application and verification report of Regional Officer, EC dt: 31.12.2015 and after examining in CFE Committee meeting held on 25.06.2016, hereby issues CONSENT FOR ESTABLISHMENT to your project Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. THIS ORDER IS ISSUED TO ACTIVITY AS MENTIONED AT PARA (1) & (2) ONLY.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

**Sd/-**  
**MEMBER SECRETARY**

To  
M/s. DLF Home Developers Limited,  
6-3-1090, Ground floor, C-Block,  
TSR Towers, Rajbhavan Road,  
Somajiguda, Hyderabad – 500 082.

//T.C.F.B.O//

  
Senior Environmental Engineer  
(Unit – I)

### SCHEDULE – A

1. Separate energy meters shall be provided for Sewage Treatment Plant (STP) to record energy consumed.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions by the Board.
4. The consent of the Board shall be exhibited in the project premises at a conspicuous place for the information of the inspecting officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
6. Good housekeeping shall be maintained. All pipe valves, sewers, drains shall be leak proof.
7. Rain Water Harvesting (RWH) structure (s) shall be established on the project site. Effluent shall not enter the RWH structures.
8. Half yearly progress report on project implementation shall be submitted to the RO, TSPCB.
9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
10. This order is valid for period of 5 years from the date of issue.

### SCHEDULE – B

**Water:**

1. The source of water is HMWS & SB. The maximum water consumption shall not exceed the following:

S. No.	Purpose	Quantity
1	Domestic	2167 KLD

(Fresh water – 1493 KLD, Treated wastewater - 674 KLD)

2. The maximum waste water generation shall not exceed the following:

S.No.	Source	Quantity
1	Domestic	1841 KLD

### 3. Treatment & Disposal:

The proponent shall provide 2 STPs of capacity 1000 KLD each consisting of Raw Sewage Screening, Oil & Grease Trap Sewage Collection cum Equalization tank, MBB Reactor, Tube Settler, Sludge Drying Bed/ Sludge Collection tank, Surge Tank, Disinfection, Pressure Sand Filter, Activated Carbon Filter, Final collection.

The treated wastewater shall be recycled for toilet flushing and greenbelt development. Excess treated wastewater is to be discharged into public sewer line.

4. The Sewage Treatment Plants of 2x1000 KLD capacity shall be constructed and commissioned along with the commissioning of the activity. All the units of the STP shall be impervious to prevent ground water pollution. STP shall be operated in a closed circuit so as to avoid smell nuisance.
5. Treated effluents (i.e. outlet of STP) shall comply with inland surface water discharge standards. Wastewater shall be treated to achieve BOD level of 10 mg/l.
6. Proponent shall obtain necessary permission from the municipal authority for discharge of excess treated wastewater into public sewer line.
7. During construction stage septic tank followed by soak pit shall be constructed for the temporary toilets / kitchen provided for the construction labour and shall be removed after completion of the project.
8. Rain water harvesting for roof run-off and surface run-off should be implemented. Before recharging the surface run off, pre-treatment must be done to remove, suspended matter, oil and grease.
9. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for Domestic, flushing and greenbelt purposes.

### Air:

10. Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

Source	Control equipment
D.G. Sets – 20 X 200 KVA, 1 X 100 KVA.	Acoustic enclosures & stack.

11. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 55 dB(A) during day time and 45 dB(A) during night time.
12. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to the E (P) Rules prescribed for air and noise emission standards.
13. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.

14. Vehicles hired to bring construction material to the site should be in a good condition and should conform to ambient air and noise standards and should be operated only during non peak hours.
15. Necessary provisions should be made by providing tarpaulin / GI Sheets around the construction site to reduce the fugitive emissions to the surrounding area.

**Solid / Hazardous Waste:**

16. The proponent shall comply with the following :

S.No	Solid waste	Quantity	Proposed Mode of Disposal
1.	Garbage	7000 kg/day	MSW dump site.
2.	STP sludge	172 kg/day	Used as manure
3.	Waste oil	2500 LPA	Authorized re-processors.
4.	E-Waste	---	Authorized recycling unit.
5.	Used batteries	---	Authorized recycling unit/ returned to supplier.

17. The solid waste generated shall be properly collected and segregated before disposal to the municipal facility. Waste paper, cartons, thermocol, plastic waste, glass etc., shall be disposed to recycling units. E-waste shall be disposed to authorized recycling units. The organic waste shall be composted.
18. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
19. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and shall be disposed taking the necessary precautions for general safety and health aspects of people, and it shall be disposed only in approved sites with the approval of competent authority.
20. The following rules and regulations notified by the MoE&F, GoI shall be implemented.
- Municipal Solid Waste (Management and Handling) Rules, 2000.
  - Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.
  - Batteries (Management & Handling) Amendment Rules, 2010.
  - E-Waste (Management & Handling) Rules, 2011

**Other Conditions:**

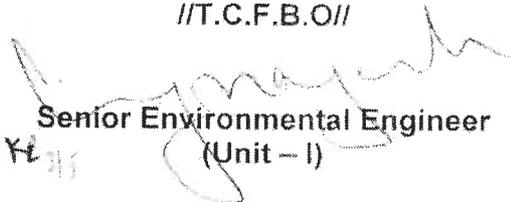
21. The proponent shall pay balance CFE fee of Rs. 4, 25,000/- within one month, as the proposed project with effluent generation more than 100 KLD, falls under Red Category.
22. The proponent shall develop green belt as stipulated in EC.
23. Proponent shall utilize solar power wherever feasible such as illumination of common areas, gardens, street lighting, solar water heaters, etc.

24. The proponent shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.
25. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
26. Proponent shall employ qualified personnel for operation and maintenance of STP. Proponent shall ensure 100% power backup for continuous operation of STP.
27. As per the provision of Fly ash Notification No.S.O.2804 (E), dt. 03.11.2009, every construction agency engaged in the construction of building within a radius of 100 km from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as cement or concrete, fly ash bricks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project. The proponent may approach concerned authority in this regard.
28. The proponent shall comply with all the directions issued by the Board from time to time.
29. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
30. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
31. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

**Sd/-  
MEMBER SECRETARY**

To  
M/s. DLF Home Developers Limited,  
6-3-1090, Ground floor, C-Block,  
TSR Towers, Rajbhavan Road,  
Somajiguda, Hyderabad – 500 082.

//T.C.F.B.O//

  
**Senior Environmental Engineer  
(Unit – I)**



HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY  
District Commercial Complex, Administrative 'L' - Block,  
Tarnaka, Hyderabad -500007.

**OCCUPANCY CERTIFICATE FOR BLOCK 1, BLOCK 2, BLOCK 3, BLOCK 4, BLOCK 5 AND**

**AMENITIES BLOCK**

Ref:	Building Permit / Proceedings No	6547/MSB/ORRGC/PLG/H/2011			Date	14	03	2016
	Building Commencement Notice submitted by the Applicant				Date	-	-	-
	Building Completion Notice Submitted by the Applicant				Date	20	04	2019
	File No.	6547/MSB/ORRGC/PLG/H/2011			Date	20	04	2019
The Owners/Builder/Developer /Licensed Architect/Engineer / Structural Engineer have given the Building Completion Notice that the building has been completed as per the specifications of Sanctioned Plans and it is declared that the building conforms in all respects to the requirements of the building regulations contained under the statutory provisions in the respective Municipal Act and Building Bye Laws/Rules issued by the Govt. This is to certify that the building has been inspected and is declared fit for occupation.								
A	NAME OF THE OWNER / DEVELOPER	<b>M/s. My HOME CONSTRUCTIONS Pvt Ltd</b>						
B	LOCATION OF THE PROPOSED SITE	<b>NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M) R.R. DISTRICT</b>						
1	Plot No.							
2	Sanctioned Layout No. / LRS No.							
3	Survey No.	Village	217/P, 218 to 225, (NARSINGI) 263 to 266, 267/P, 268, 269 & 270/P (PUPPALGUDA)		NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M)			
4	Premises / Door No.							
5	Road / Street							
6	Ward No.	Block No.						
7	Locality							
8	Circle	Division						
9	City / town	District	<b>NARSINGI (V), PUPPALGUDA VILLAGE, RAJENDRANAGAR (M) R.R. DISTRICT</b>					
C	DETAILS OF THE COMPLETED BUILDING							
1	Building Permit / Proceeding No.	6547/MSB/ORRGC/PLG/H/2011			Date	14	03	2016
2	a	Due date for completion of the Building			Date	-	-	-
	b	Date on which completion notice submitted			Date	20	04	2019
	c	Whether it is completed within stipulated time			Date	20	04	2019
	d	If No, the fine collected (Rs.)						
3	Site Area (m <sup>2</sup> )	As per Documents	As per submitted Plan	Road Widening Area	Net Area			
		96529.80 Sq Mtrs	96529.80 Sq Mtrs	5156.00 Sq Mtrs	91,373.80 Sq Mtrs			
	No of Floors 1,2,3,4,5 Blocks	Cellar	Silt	Ground	Upper Floors			
4	a	As per sanctioned plan	3 CELLAR	GROUND	30 UPPER FLOORS			
	b	As per complete Building plan	3 CELLAR	GROUND	30 UPPER FLOORS			
	No of Floors Amenities Blocks	Cellar	Silt	Ground	Upper Floors			
5	a	As per sanctioned plan	3 CELLAR	GROUND	3 UPPER FLOORS			
	b	As per complete Building plan	3 CELLAR	GROUND	3 UPPER FLOORS			
	Use of the Building 1,2,3,4,5 Blocks	Cellar	Silt	Ground	Upper Floors			
6	a	As per sanctioned plan	PARKING	RESIDENTIAL	RESIDENTIAL			
	b	As per complete Building plan	PARKING	RESIDENTIAL	RESIDENTIAL			
	Use of the Building Amenities Block	Cellar	Silt	Ground	Upper Floors			
7	a	As per sanctioned plan	AMENITIES (3 CELLAR + Ground + 3 Floors)		AMENITIES (3 CELLAR + Ground + 3 Floors)			
	b	As per complete Building plan	AMENITIES (3 CELLAR + Ground + 3 Floors)		AMENITIES (3 CELLAR + Ground + 3 Floors)			
	Floor Area (m <sup>2</sup> ) 1,2,3,4,5 Blocks	Cellar	Silt	Ground	Upper Floors			
8	a	As per sanctioned plan	198100.5 Sq Mtrs each Block 39620.10		198100.5 Sq Mtrs each Block 39620.10			
	b	As per complete Building plan	198100.5 Sq Mtrs each Block 39620.10		198100.5 Sq Mtrs each Block 39620.10			
	Floor Area (m <sup>2</sup> ) Amenities Blocks	Cellar	Silt	Ground	Upper Floors			
9	a	As per sanctioned plan	4703.30 Sq Mtrs		4703.30 Sq Mtrs			
	b	As per complete Building plan	4703.30 Sq Mtrs		4703.30 Sq Mtrs			
	Setbacks (m) 1,2,3,4,5 Blocks	Cellar	Silt	Ground	Upper Floors			
10	a	As per Sanctioned Plan	NORTH 29.0 SOUTH 20 & 31.45 EAST 20.0 WEST 20.0					
	b	As per Completed Building Plan	29.0 20 & 31.45 20.0 20.0					
	c	Extent of deviation in %						
	d	Fine Paid (Rs)						
11	Height (m)	As per sanction plan	92.95 Mtrs	As per completed Building Plan	92.95 Mtrs			

To,  
M/s My Home Construction Pvt Ltd  
#1-123, 8<sup>th</sup> Floor, My Home Hub,  
Hi-Tech City, Madhapur,  
Hyderabad 500081

Sd/-  
for Metropolitan Commissioner  
Director Planning-I

//t.c.f.b.o//

Planning Officer (YR)  
HMDA





